

PUNJAB VIDHAN SABHA

BILL NO. 12-PLA- 2021

DEVELOPMENT AND REGULATION) AMENDMENT BILL, 2021

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

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BILL

further to amend the Punjab Infrastructure (Development and Regulation) Act, 2002.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second year of the Republic of India as follows:-

(1) This Act may be called the Punjab Infrastructure (Development and Regulation) Amendment Act, 2021. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

In the Punjab Infrastructure (Development and Regulation) Act, 2002 (hereinafter referred to as the principal Act), after section 25, the following section shall be inserted, namely:- Insertion of new section 25-A in Punjab Act 8 of 2002.

“25-A. Notwithstanding anything contained in this Act, the State Government may also levy Special Infrastructure Development fee on petrol, diesel and immovable property at such rate, as the State Government may, by notification, direct, for the purpose of which a special head shall be created under which the accrued Special Infrastructure Development fee shall be collected and deposited directly into the Development Fund constituted under section 27.”

In the principal Act, in section 27, in sub-section (2), for the words “The amount of fee charged and collected under this Act”, the words and signs “The amount of fee, except Special Infrastructure Development fee, charged and collected under this Act” shall be substituted. Amendment in section 27 of Punjab Act 8 of 2002.

CHANDIGARH:
THE 22ND MARCH, 2021

SHASHI LAKHANPAL MISHRA,
SECRETARY.